

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76990 of 2019
(On behalf of Appellant)

AND
Excise Appeal No.71228 of 2013

(Arising out of Order-in-Appeal No.21/SH/CE(A)/GHY/13 dated 31 July 2013 passed
by Commissioner of Customs & Central Excise (Appeals), Guwahati.)

Commissioner of Central Excise & Service Tax, Shillong
(Morellow Compound, M.G. Road, Shillong-793001.)

...Appellant

VERSUS

M/s. Sarni Salyakphang Private Limited
(Netazi Subash Road (Regd. Office), Agartala,-799001,
Tripura (West).)

.....Respondent

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
None for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 77371/2019

FINAL ORDER NO. 76413/2019

DATE OF HEARING : 21 October 2019
DATE OF DECISION : 21 October 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 4 April 2018.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(BIJAY KUMAR)
MEMBER (TECHNICAL)

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